

14/2/1995

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

Sri R.V. Tewari counsel for the applicant.

from

It is not clear for the submissions made and the
Original
annexures to the application as to what was the
nature of the appointment of the applicant. The
learned counsel for the applicant has requested for
short adjournment to furnish the copy of the appointment
letter of the applicant. List this case on 28.3.1995
for admission.

H.

J.M.

am/

WL

A.M.

(2)

28.03.95 Hon. Mr. Justice B.C. Saksena, VC
Hon. Mr. S. Das Gupta, AM

The list was revised
twice. None responded
on both the occasions for
the applicant. However,
the case is adjourned
list on 26.4.95 for admission.

WL
AM.

BCR
RC

(Chu)

(2)

(3)

26.4.95

26.4.95 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Dayal, Member (A)

Case called out. None responds on behalf

of the applicant. List on 18.5.95 for admission.

bcl
V.C

CR

Rutub for
Admireen

18.5.95

2
18.5

18.5.1995

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

None responded for the applicant even after the list was revised. On the earlier occasion also none appeared on behalf of the applicant and there was no request for adjournment also. It appears that the applicant has lost his interest in pursuing this case. The case is, therefore dismissed in default and for non-prosecution.

SD
J.M.

WT
A.M.